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(d) The instances, if any, of diversion of funds allotted for implementation of EAS;

(e) the actions taken against the same;

(f) the details of State-wise allocation of funds of EAS for 2004-05; and

(g) the targeted beneficiaries thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOP-

MENT (SHRIMATI SURYAKANTA PATIL): (a) and (b) The Employment Assurance Scheme (EAS) is no longer in operation.

(c) to (g) Do not arise.

Allocation to U.P. under ARWSP

†2183. SHRI NAND KISHORE YADAV: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of the allocation made to U.P. under Accelerated Rural Water Supply Projects for the years 2002-03 and 2003-04;

(b) the details of the amount released in comparison to the said allocation; and

(c) the details of the total funds provided to U.P. for accelerated rural water supply during the current year?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOP-

MENT (SHRI A. NARENDRA): (a) and (b) The funds allocated and released to Uttar Pradesh under allocation based components of Accelerated Rural Water Supply Programme (ARWSP) during 2002-03 and 2003-04 are as under:—

Component *	200	2002-2003		2003-2004	
	Amount	Amount	Amount	Amount	
	Allocated (Rs. in Lakh) (Released (Rs. in Lakh)	Allocated (Rs. in Lakh)	Released (Rs. in Lakh)	
ARWSP (Normal)	13022.00	11349.46	11086.00	10457.00	
ARWSP (Swajaldhara and	•	-		1315.14	
Sector Reforms Projects)	*				
ARWSP (PM's Prog.)	**	**		675.27	
*ADWCD (Sweigldhare) be	**	1.6 200	2004		

*ARWSP (Swajaldhara) became allocation based from 2003-2004.

**PM's programme startec in 2003-2004.

[†]Original notice of the question was received in Hindi.

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(c) The details of funds provided to Uttar Pradesh during the current year under various components of ARWSP are as under:—

Component	Amount Released upto 17	12.04 (Rs . in Lakh)
ARWSP (Normal)		8659.00
ARWSP (Swajaldhara + SRP)		1582.21
ARWSP (PM's Programme)		1071.09
TOTAL:		11312.30

Change in parameters for allocation of money under PMGSY

2184. SHRI A. VIJAYARAGHAVAN: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether the Competent authority of Kerala has suggested during the year 2004 for a change in the parameters on the basis of which money is allotted under the Pradhan Mantri Gram Sadak Yojana;

(b) if so, action taken, if any;

(c) the grants sanctioned to Kerala from Pradhan Mantri Gram Sadak Yojana and the criteria adopted for the same for the last three years, yearwise, category-wise; and

(d) the grants allotted from the Pradhan Mantri Gram Sadak Yojana for various States, State-wise, Category-wise for the last three years, year-wise?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOP-

MENT (SHRIMATI SURYAKANTA PATIL): (a) In the year 2004, the Government of Kerala requested for increase in allocation of funds to the State for Pradhan Mantri Gram Sadak Yojana (PMGSY) to 50% of the Diesel Cess collected from the State.

(b) to (d) PMGSY is primarily funded by the rural roads share of the diesel cess imposed under the Central Road Fund Act. As provided in the Central Road Fund Act, allocations are made State-wise. The allocation criteria give weightage to Need (measure of lack of connectivity) as well as Coverage (measure of length of existing network). The Guidelines of the Scheme provide for utilization of funds upto 20% of the allocation for upgradation of Fair-weather roads to All weather roads, so long as eligible Unconnected Habitations in the State still exist.

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